

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 215/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

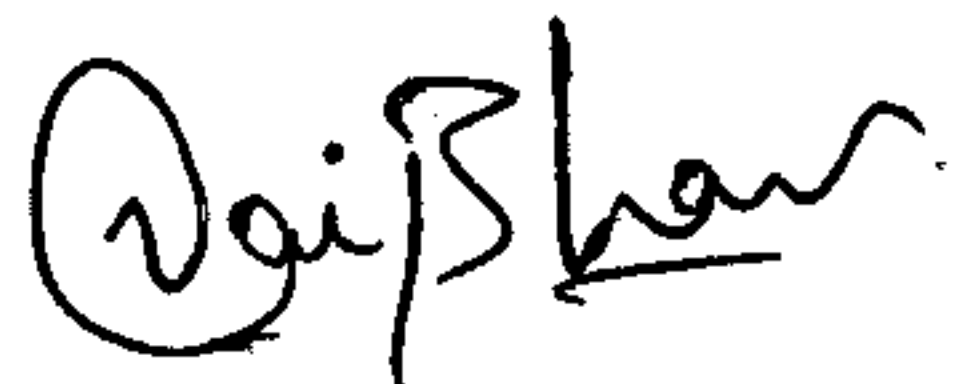
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.08.2019**

Name of the Company: Kali Dyechem Pvt. Ltd.

V/s.

Vishwakarma Textiles Mills Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAV MOHNOT	ADVOCATE	PETITIONER	
2.				

ORDER

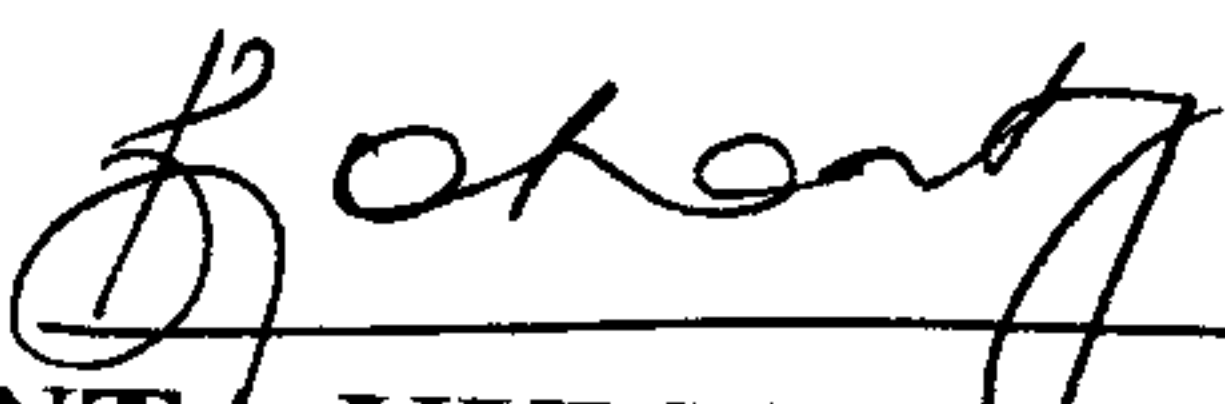
The Petitioner is represented through their respective Learned Counsel(s).


Learned Counsel of the Petitioner filed pursis with a request to withdraw IB the present petition, in view of matter is settled out of Court.

It is reported that the Operational Creditor/Petitioner has received **Rs. 6,00,000/-** as **full and final settlement** amount of its debt, from the corporate debtor in support of this files present withdrawal pursis. Hence the present Petitioner seeks to withdraw the present IB petition.

Considering the above, as the matter has been settled for an amount of **Rs. 6,00,000/- out of the Court**, hence, nothing survives in the present matter, however it is further made clear that our this order shall not operate as *res-judicata* among the parties. Further other creditor/secured/unsecured, if any, would be at liberty to approach the Competent Court of law including this Tribunal to pursue its remedy in accordance with the law.

With the aforesaid observation the present IB petition CP(IB) **CP(IB) 215/2019** is dismissed as withdrawn and settled out of Court.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 13th day of August, 2019.